

REGULATION No.V OF 1896¹
(THE CHIN HILLS REGULATION, 1896)
[13th August 1896.]

Where the Superintendent or the Deputy Commissioner of 1. (section any area specified in the Schedule is satisfied that the presence of 22.) any person not being a native of such area is injurious to the peace or good administration of the area, he may, for reasons to be recorded in writing, order such person to leave the area within a given time.

Whoever, not being a native of any such area, disobeys an 2. See section order under clause 1, may, on conviction by a Magistrate, be 23.) punished with imprisonment for a term which may extend to six months, or with fine which may extend to Rs.1,000, or with both.

³Taxes shall be levied on residents, permanent or temporary, See Section houses, clans, and villages at such rates and in such manner and 35. subject to such exemptions as the [State Government]³ may prescribe.

Explanation.—'Tax' in this section includes land revenue, as well as any cess, toll, rate, duty or fee.

¹ Printed, Burma Code, Ed. 1910, p. 284. Sections 22, 23, 38(2) and 40 of the Regulation in the restricted and modified form here set out have been extended to the North Cachar subdivision of the Cachar (now the United Mikir and North Cachar Hills) district, the Garo Hills, the Khasi and Jaintia Hills (excluding the Municipality and Cantonment of Shillong where section 35 only has been extended), the Naga Hills, the Mikir Hills tracts in the Nowgong and Sibsagar districts (now the United Mikir and North Cachar Hills) and the Lushai Hills district, see Notification No. 784-P., dated 9th October 1911, the tract known as *Moloml Primi* area which now forms part of the Naga Hills district, see Notification No 2607-A.P., dated 31st May 1926 ;

the area added to the Naga Hills district by Notification No.6493-A.P. dated 23rd November 1927, see Notification No.229.A.P., dated 16th January 1928 ;

to the Sadiya, the Balipara and the Lakhimpur Frontier Tracts, see Notification No.4962-A.P., dated 18th August 1926 ;

to the tracts added to the Sadiya and the Balipara Frontier Tracts by Notifications No.7280-A.P. and No.7281-A.P., dated 8th December 1921, see Notification No.300-A.P., dated 24th January 1925, to the tract transferred to the Balipara Frontier Tract by Notification No.1470-A.P., dated 26th February 1931, see Notification No.1472-A.P., dated 20th February 1931 ;

to the tract transferred to the Lakhimpur Frontier Tract by Notification No.5763-A.P., dated 12th August 1929, see Notification No.2850-A.P., dated 26th April 1928 as amended by Notification No.5766-A.P., dated 12th August 1929 ;

to the area added to the Lushai Hills district by Government of India. Notification No.475-X, dated 30th July 1931, vide Notification No.5233-A.P. dated 26th August 1931 ;

to the "Bhitar Namsang Area" in the Naga Hills, vide Notification No.9569-A.P., dated 28th December 1925

to the area included in the Balipara Frontier Tract by Notification No.6779-A.P., dated 2nd November 1934, vide Notification No.6781-A.P., dated 2nd November 1934.

Section 35 of the Regulation in the modified form here set out was extended to the Lushai Hills district, the Garo Hills district, the Naga Hills district, the Khasi and Jaintia Hills district (former British portions only) the Sadiya Frontier Tract, the Balipara Frontier Tract, the Lakhimpur Frontier Tract, the North Cachar Hills (in the Cachar district) and the Mikir Hills Tracts (in the Nowgong and Sibsagar district)—see Notification No 2194-A.P., dated the 13th March 1933 (vide Manual of Local Rules and Orders, Vol. I).

³ Substituted by A.O. 1950 for "Provincial Government" which was substituted by the A. O., 1937 for "L. G."

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3. (See section 38 (2).) The [State Government]¹ may revise any order passed under clause 1.

4. (See section 40.) No order made under clause 1 shall be called in question in any civil or criminal Court.

SCHEDULE

The North Cachar subdivision of the Cachar district, the Garo Hills, Khasi and Jaintia Hills, the Dibrugarh Frontier Tract in the Lakhimpur district, the Naga Hills, the Mikir Hills tracts in the Nowgong and Sibsagar districts and the Lushai Hills district.

¹ See foot-note 3 prepage.